[Shri Samar Mukherjee]

of the Finance Ministry; However, it appears that by a secret circular dated 4th October, 1978 issued by the Additional Secretary and Director-General of Bureau of Public Enterprises, New Delhi, all Public Sector Undertakings have been directed to consult the Bureau of Public Enterprises even for entering into interim agreements and it has been further directed that no agreements should be concluded without consulting the Bureau.

The Government should immediately allow Public Sector Undertakings to enter into discussions and negotiations with the Employees' Unions so that various outstanding issues may be settled at an early date. I also urge the Minister of Shipping and Transport to issue appropriate instructions to the Shipping Corporation of India so that necessary discussions may be initiated at the earliest opportunity to prevent further worsening of the situation and the outstanding dues of the employees may be paid immediately.

(iv3 Reported Non-Availability of envelopes in Post Offices

वा. राजवी सिंह (भागलपुर) : ध्राञ्चल महोदय, में नियम 377 के मधीन एक प्रवित्तम्बदीय लोकमहत्व के विषय की और सभा का ज्यान वींवने की प्रमुपति चाहता हूं। यह दुर्वाप्य है कि न केवल देश के दूसरे भागों में विरुक्त राजधानी और उस में भी संसद भवन के दोनों डाफ-तार वर्रों बहुत दिनों से लिफाफे नहीं पित रहे हैं। इस सम्बन्ध में मैंने संवार मंत्री की की भी पत्र लिखा था, तेकिन महासनकि व्यवस्था इतनी संवेदनहीन है कि इन छोटी, किन्तु महत्वपूर्ण चींवों पर कोई ब्यान ही नहीं दिया जाता है।

संख्य धवन में पिछले 20 विनों से पोस्ट-धाफिस में विकाफ नहीं निम पाते हैं, यदि नाविक मेस राष्ट्र की बढ़ती हुई जरूरतों को पूरा नहीं कर सकता है हो सरकार को इस के बारे में कुछ छोणना चाहिने और दूसरी वजह छपवाने का प्रकल्प करना चाहिये! यहां घमाव होता है, वही अच्छाचार की गूंबाहब की हो चाती है। जनता सरकार वहां तक एक होर खालाख के भरपूर निकले का नौरव कारत कर रही है, वहां संचार विकास की विक्लिका एवं हैंसकुष्ठनता से कारण सनकानेक प्रासीचनार्य होती हैं। यह कोई ऐसी समस्या थी नहीं है जिस के लिये हमें विषेत्र के कुछ जायात करता पने । में बाहमा हूं कि इस सबाब की देश जर में बीडर पूर्ता, की, जाय, साथ ही भी इस ध्रमाय के लिये उत्तरपार्यो हों, जन को भी दण्ड सिसना चाहिये, अन्यमा पविष्य में इन साशों के लिये इस सर्वोच्या सवन का बहुमूक्य समय हमें अपन्यम करना पड़ेगा।

12.26 hrs.

SPECIAL COURTS BILL-Contd.

MR. SPEAKER: The House will now take up further clause by clause consideration of the Special Courts Bill. Out of 7 hours allotted for all the stages of the Bill, only 50 minutes are now left for completing the clause by clause consideration and the Third Reading of the Bill.

Yesterday, clause 2 to 6 were taken up and amendments were moved thereto. Today I propose to call upon the Members concerned to move their amendments to the remaining clauses etc. of the Bill. Thereafter, I will give an opportunity to some of the Members who have not spoken yesterday to speak on all the clauses and the amendments moved thereto together. Thereafter the Home Minister will reply.

Voting on the clauses and the amendments will take place around 2.30 P.M.

SHRI HARI VISHNU KAMATH (Hoshangabad): Mr. Speaker, I rise on a point of order. It is not proper(Interruptions)

SHRI R. VENKATARAMAN (Madras South): We want to speak on all the Clauses and we want to make some contributions. Otherwise there is no meaning if we cannot speak on all amendments and clauses.

SHRI B. SHANKARANAND (Chikodi); The Home Minister shall have to reply on Clauses.

SHRI HARI VISHNU KAMATH: On a point of order. If I heard you aright, you said that Members should send chits or some such thing......